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THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD

Original Application No.73 of 1994

R. S. Bharti

... Applicant

VS

Union of India & others

... Respondents

Hon'ble Mr. Maharaj Din- Member (J)
Hon'ble Miss Usha Sen- Member (A)

(By Hon. Mr. Maharaj Din- J M)

The applicant has approached this Tribunal seeking the relief that the directions issued to respondent no.2 to consider his appointment on the post of Fireman Grade-II in pursuance of his selection and placement in the select list prepared in the year 1991.

2- The applicant was interviewed for the post of Fireman Grade-II and he claims that he has been duly selected and ^{the} his name was in panel for being appointed on the said post. It is further stated that his police verification was made and the last posting of Ramesh Singh has been made out of the said panel on 19-8-93(Annexure A-5). The applicant since has been waiting for his appointment but he received no information in this respect with the result he submitted his representation dated 8-10-93(Annexure A-6) which was also not replied. The respondents ^{without} ~~was~~ issuing the letter of appointment to the applicant sent fresh requisition to the Employment Exchange for selection to the five posts of Fireman Grade-II on 14-9-93. The applicant is apprehending that if by a fresh selection the vacant post of the Fireman

Grade-II are filled he would not get appointment out of the panel prepared earlier.

3- We have heard the learned counsel for the applicant at admission stage. The applicant claims that he has been duly selected on the post of Fireman Grade-II because his police verification has been made. The applicant has filed a letter dated 1-7-1991(Annexure A-3) by which he was informed that he was being considered for appointment as Fireman Grade-II and he was asked to fill-up the form needed for police verification. He submitted required information on 10-7-1991(Annexure A-4) and there after he was not informed of his posting.

4- Keeping in view these facts and circumstances of the case, the application of the applicant is disposed off at the admission stage with the directions to the respondents to dispose of the representation of the applicant dated 8-10-93 (Annexure A-6) before filling-up the fresh post by virtue of requisition sent to the Employment Exchange dated 14-9-1991 (Annexure A-1) and inform the result of the interview specifically held on 9th June, 1991. In case the applicant was found selected, he should be considered for his posting as per rules if the panel is still alive within a period of three months from the date of communication of this order.

Ud. Lal
MEMBER -A

Dinesh
MEMBER -D

DATED: Allahabad January 21, 1994.

(IS PS)
